

HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE

M. Cr. C. No.53314/2020
(Mithun Vs. State of M. P.)

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Indore, dated 13/01/2021

Heard through Video Conferencing.

Shri Govind Pal Singh Songara, learned counsel for the applicant.

Shri Shashwat Seth, learned Panel Lawyer for the respondent / State.

As per prosecution story, on 12/10/2020 as per information the police has apprehended a silver colour motorcycle and 40 liters country made liquor was found from the possession of the applicant. Accordingly, an offence was registered under Section 34(2) of the M.P. Excise Act.

First bail application of the applicant i.e. M.Cr.C.No.44854/2020 was dismissed on 01/12/2020 keeping in view the nine criminal cases pending against the applicant. Within one month again present application has filed on the ground that he is in custody since 12/10/2020.

Under Section 34(2) of the M. P. Excise Act, minimum sentence provided i.e. one year. There is no change circumstances. Hence, application is rejected.

Certified copy as per rules.

(VIVEK RUSIA)
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